

(b) if so, the facts and details thereof;

(c) whether the issue of protection of monuments has not been taken up seriously by Government resulting in poor maintenance of monuments; and

(d) if so, the plans formulated by Government to provide adequate maintenance to historical monuments in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) to (d) Any building, a part thereof, which has been constructed in a prohibited or regulated area in contravention of the provisions of the Ancient Monuments and Archaeological Sites and Remains Rules, 1959 (AMASR Rules 1959) is liable to be removed and the AMASR Rules 1959 are very categorical and provide for removal of such buildings under the provisions of rule 38 which proviso -

(1) The Central Government may, by order, direct the owner or occupier of an unauthorized building in a prohibited area or in a regulated area or of a building or part thereof which has been constructed in contravention of any of the conditions of a licence granted under rule 35 to remove such building or part thereof within a period specified in that order.

(2) If the owner or occupier refuses or fails to comply with an order made under sub-rule (1), the Central Government may direct the District Magistrate to cause the building or part thereof to be removed, and the owner or occupier shall be liable to pay the cost of such removal.

The Archaeological Survey of India regularly issues notices and orders for removal of unauthorizedly constructed illegal structures as per the existing rules.

The protection and maintenance of monuments, declared as of national importance, by way of structural repairs, chemical preservation and environmental development around the monument is a regular and ongoing process and the required works are taken-up on need basis as per the established principles of conservation, however, subject to availability of manpower and financial resources.

The expenditure incurred on conservation, preservation, and maintenance of all the centrally protected monuments across the country during the last three years is as under:

2006-07	Rs.10816.89 lakhs
2007-08	Rs. 12886.19 lakhs
2008-09	Rs.13498.60 lakhs

People living below poverty line in Odisha

* 111. SHRI KISHORE KUMAR MOHANTY: Will the PRIME MINISTER be pleased to state:

(a) the percentage of people living Below Poverty Line in Odisha as on date; and

(b) whether Government has any specific concrete action plan to eradicate poverty from the State within a specific time period?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY):

(a) Planning Commission estimates the number and proportion of people living below the poverty line at the National and State Levels from a large sample survey on household consumption expenditure carried out by the National Sample Survey Organisation after an interval of approximately five years. The latest poverty estimates have been released for the year 2004-05 and according to these estimates, 178.49 lakh persons, i.e., 46.37% of the total population of Odisha were living below the poverty line.

(b) The central vision of the Eleventh Plan is to trigger an inclusive development process, which ensures broad based improvement in the quality of life of the people, especially the poor, the Scheduled Castes and Scheduled Tribes, minorities, etc. in all the States, including Odisha. Towards this end, the Government is implementing a number of poverty alleviation as well as sectoral programmes. The major programmes include the Mahatma Gandhi National Rural Employment Guarantee Act, Swarnajayanti Gram Swarozgar Yojana, Indira Awaas Yojana, Integrated Child Development Services, Mid-day Meal Scheme, etc. in addition to sectoral programmes such as Sarva Shiksha Abhiyan, National Rural Health Mission, Pradhan Mantri Gram Sadak Yojana, Rajiv Gandhi Grameen Vidyutikaran Yojana, etc. In addition, the State is allocated funds under both the components of the Backward Regions Grant Fund, namely the Special Plan for the KBK districts and the Districts Component under which 19 districts of Odisha are covered.

Auction of 3G spectrum

*112. SHRI D. RAJA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that the auction of 3G spectrum has been delayed;

(b) if so, the details thereof and the reasons therefor; and

(c) by when, it is likely to take place?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA): (a) and (b) EGoM on 'Auction of 3G spectrum' had several meetings on 31 July, 2009, 27th August, 2009, 19th November, 2009, 21st December, 2009 and 12th January, 2010 and decided for auction of 3G spectrum. There have been some issues about availability of 3G spectrum for auction in different service areas causing delay in finalizing number of 3G slots to be auctioned.